

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 89 of 2011

Dated :17th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Chhattisgarh State Power Distribution Co. Limited ... Appellant(s)

Versus

Chhattisgarh State Power Generation Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. K. Gopal Chaudhary with
Mr. A. Bhatnagar (Rep.)

Counsel for the Respondent(s): Mr. M.G. Ramachandran, Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2
Ms. Suparna Srivastava for R.1, 2 & 5

ORDER

Ms. Suparna Srivastava, the learned counsel for the Respondent Nos. 1, 2 & 5 seeks some more time to file the Reply. Accordingly, she is permitted to file the same on or before 04.11.2011 after serving copy on the other side. Thereupon, the learned counsel for the Appellant is directed to file the Rejoinder, if any, after serving copy on the other side.

Post the matter for hearing on **22.11.2011.**

(V.J. Talwar)
Technical Member
Ts/ss

(Justice M. Karpaga Vinayagam)
Chairperson